

Govt. with whom credit agreement entered into and year of agreement		Amount of Credit as per agreement (Rs. Million)	Repayment Outstanding
1	2	3	4
44.	Uzbekistan 1994	US\$ 10 Mn	—
45.	Turkmenistan 1995	US\$ 10 Mn	—
46.	Kazakistan 1995	US\$ 10 Mn	—
47.	Kyrghystan 1995	US\$ 5 Mn	—

*Note :* The rate of interest generally chargeable on the dollar denominated credit is fixed at the then prevailing six month LIBOR rate, whereas Rupee credits were offered at 5% rate of interest and earlier credits to Central Asian Republics were at 7% rate of interest.

#### Strikes in Singareni Coalfield

3694. SHRI T. GOPAL KRISHNA : Will the Minister of COAL be pleased to state :

(a) whether the Government are aware that frequent strikes in Singareni Collieries in Andhra Pradesh is hampering production of coal and resulting in losses;

(b) if so, the total mandays lost/loss in production of coal in Singareni Collieries during each of the last two years due to strikes; and

(c) the remedial action taken by the Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Yes, Sir.

(b) According to information furnished by the Singareni Collieries Co. Ltd. (SCCL) the number of strikes during the last two years and the total mandays lost and loss in production on account thereof are as under :

Year	No. of strikes	Mandays lost	Production loss (Tonnes)
1994-95	268	5,52,123	5,27,310
1995-96	191	36,77,892	33,02,740

(c) The management of Singareni Collieries Co. Ltd. interact with the Trade Unions on matters of common interest to improve industrial relations. "Strike free" mine awards are given to the employees in the mines and coal handling plants which have not resorted to strike in the year. Implementation of the concept of workers participation in management at the unit, area and corporate levels along with the implementation of the grievance procedure as contemplated in the Code of Discipline have helped SCCL management in maintaining good industrial

relations.

[Translation]

#### Income Tax Exemptions to MLA

3695. SHRI THAWAR CHAND GEHLOT : Will the Minister of FINANCE be pleased to state :

(a) whether the Union Government have received any proposal/representation from the Govt. of Madhya Pradesh/Madhya Pradesh Legislative Assembly during the year 1994-95 and 1995-96 for providing income-tax exemption to its M.L.As; and

(b) if so, the details thereof and the action taken by the Union Government thereon?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) Yes, Sir.

(b) During the years 1994-95 and 1995-96, the Union Govt. has received requests from the Madhya Pradesh Government for issuing Notification u/s 10(17)(iii) of the Income-Tax Act, 1961 granting exemption to the Members of the M.P. State Legislature or of any Committee thereof in respect of all other allowances not exceeding Rs. 600 per month in aggregate.

On consideration of the above request of the Government of Madhya Pradesh, the Union Government requested the Government of Madhya Pradesh to specify the allowances for which they were seeking notification under Section 10(17)(iii) of the Income-Tax Act, 1961.

[English]

#### Lalmatia Mines

3696. SHRI JAGDAMBI PRASAD YADAV : Will the Minister of COAL be pleased to state :

(a) the production of coal from the World famous Lalmatia mines of Bihar during each of the last three years;

(b) the steps taken for rehabilitation and reemployment of the people displaced by the opening of this mine;

(c) whether the Government have formulated any scheme for the expansion of ancillary industries in the area for the development of this area; and

(d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Annual coal production of Rajmahal Opencast mine, located in Lalmatia region during the last three year had been as under :

(Million Tonnes)		
1993-94	1994-95	1995-96
4.20	6.00	8.52

(b) Based on the phased requirement of land, Rajmahal project has a plan for phased rehabilitation of land oustees. A rehabilitation package has been finalised by the coal company in consultation with the displaced persons, the district administration and the peoples representatives. The package, broadly consists of the following:

(i) acquisition of land for the rehabilitation sites,

(ii) provision of infrastructural facilities like roads, electricity, water supply schemes, dispensaries; community centres, shopping centres etc.

(iii) payment of compensation for home stead as well as land holdings as per agreed norms,

(iv) payment of shifting allowance, and

(v) self employment opportunities wherever feasible.

(c) and (d) : Yes, Sir. At the rehabilitation sites infrastructural facilities have been provided for the development of ancillary industries by the local people. Two auto repair works developed by local people have started functioning.

#### **Responsibility for Sanctioning/Recovery of Bank Loans**

3697. SHRI TARIQ ANWAR :  
SHRI BANWARI LAL PUROHIT :

Will the Minister of FINANCE be pleased to state :

(a) whether the Government propose to formulate a

system wherein track records of senior level officers of Banks are kept in respect of sanction and recovery of loan so that it may act as clincher;

(b) if so, the details thereof;

(c) whether public sector banks are reeling under huge debits; and

(d) if so, the steps being taken to remedy the situation?

THE MINISTER OF FINANCE (SHRI P. CHIDAMBARAM) : (a) and (b) Government in consultation with Indian Banks' Association have devised a proforma for writing Annual Confidential Reports (ACRs) of the Officers of public sector banks, wherein, inter alia, specific parameters have been incorporated on performance with regard to sanction of Loans/Advances and recovery performance. The banks have in July 1993 been advised to appraise the performance of the Officers as per parameters contained in the proforma.

(c) Reserve Bank of India has reported that the gross Non-Performing Assets (NPAs) of Public Sector Banks as on 31.3.96 were of the order of Rs. 40583.49 crores (provisional data) constituting 16.01% of the total advances outstanding on that date.

(d) Debt Recovery Tribunals have been established at Ahmedabad, Bangalore, Calcutta, Delhi and Jaipur and an Appellate Tribunal at Mumbai under the Recovery of debts due to Banks and Financial Institutions Act 1993 for expeditious adjudications and recovery of debts due to banks and financial institutions. RBI have reported that banks are continuously exhorted by RBI to bring down the level of their NPAs. The NPA level actually came down from 24.78% in March 31, 1994 to 16% as on March 31, 1996.

RBI have been impressing upon the banks the need to strengthen their Credit Appraisal Machinery and exercise close supervision and control over advances. Banks have also been advised to set up Recovery Cells at their Head Offices. Branch-wise target are fixed by the Banks for recovery of Non-Performing Advances (NPA) and the performance of the branch in recovery is to be monitored at Head Office level on monthly basis by the Chief Executives. The Board of Directors is also kept informed about the progress in recovery at quarterly intervals.

[Translation]

#### **Setting up of Restaurants by Tea Board Abroad**

3698. JUSTICE GUMAN MAL LODHA :  
SHRI NAWAL KISHORE RAI:

Will the Minister of COMMERCE be pleased to state :